

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
ORIGINAL APPLICATION NO. 27 OF 2021 (SZ)**

Tribunal on its own motion

Suo Motu based on the news

item in The Hindu E-Paper, Edition

dt. 28.01.2021, "Faecal contamination

high in Perandoor, Edappally Canals" : Applicant(s)

Versus

The Chairman, SPCB & Others : Respondent(s)

VOLUME 1

(Report)

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Dated this the 28th July 2021

Rema Smrithi, Advocate
STANDING COUNSEL FOR THE 4th RESPONDENT

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**UPDATED STATUS REPORT FILED BY THE CHIEF ENVIRONMENTAL ENGINEER,
REGIONAL OFFICE, ERNAKULAM FOR AND ON BEHALF OF THE 4th
RESPONDENT AS PER THE ORDER DATED 22.06.2021 IN THE O.A NO.27/2021**

Adv. Rema Smrithi

STANDING COUNSEL FOR THE 4th RESPONDENT

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OF THE 4th RESPONDENT AS PER THE ORDER DATED 22.06.2021 IN
THE ABOVE CASE**

I, M.A Baiju, 55 years, S/o M.K Aravindakshan, now working as Chief Environmental Engineer, Regional Office, Kerala State Pollution Control Board, Ernakulum. I am competent to and duly authorized to represent the 4th Respondent in OA 27 of 2021. I know the facts and circumstances of the case. The factual submissions made here under are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying information on file and it is so humbly prayed in the interests of justice in this case.

1. It is respectfully submitted that the Hon'ble Tribunal vide order dated 05.02.2021 appointed a joint committee with the Corporation as the Nodal Agency. It was also insisted that the committee shall inspect the area in question and prepare an action plan. The Board had vide report dated 22.05.2021 committed to complete further monitoring of Edappally and Perandoor canals and identification of pollution sources. It is humbly submitted that the Board already started survey of areas near the canals and identified lot of establishments/ small scale industries. Further monitoring of these two stretches will be done once the joint committee is convened.

2. It is respectfully submitted that the Hon'ble Tribunal also made some comments on the committed offence by responsible agencies which is as follows,

"It is high time for the State of Kerala to consider the proposal for establishing septage treatment plant as well so that septic tank waste that is being collected periodically can be properly treated and disposed




M. A. BAIJU
Chief Environmental Engineer

of in a scientific manner and the refuse/sludge that is being collected from that can also be profitably used as manure thereby income can also be generated”.

Regarding this issue and to discuss the specific issue of solid waste management at Brahmapuram the District Collector has convened a meeting on 20.07.2021 in which this respondent and the Secretary Kochi Corporation attended. During the meeting it was decided to enforce the Disaster Management Act 2005 strictly to seize unauthorized vehicles carrying septage/septic tank waste. The District Collector, during the meeting directed the Secretary, Corporation to conduct the meeting of the joint committee without any further delay and accordingly, the joint committee met on 27.07.2021, visited certain hotspots along these canals and preparing its report to be submitted before this Hon'ble Tribunal.

3. The Chief Secretary is also convening a meeting on 28.07.2021 to coordinate the activities with respect to solid waste management of Kochi Corporation and issue of “Pollution in Perandoor and Edappally canals”.

4. It is respectfully submitted that the Secretary, Corporation has submitted an action plan for the rejuvenation and prevention of contamination of the Thevara Perandoor Canal and Edappally Canal in Kochi City, Ernakulam vide letter dated 23.07.2021. Copy of the same is attached as **Annexure 1**.

Dated this the 28th day of July 2021




Chief Environmental Engineer
M. A. BAIJU
Chief Environmental Engineer